

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 104
IB-1061/(ND)/2020

IN THE MATTER OF:

Intec Capital Ltd.

Vs.

R.B.M. Developers Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 7 of IBC

Order delivered on 15.07.2021

Coram:

SHRI P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr.SagarBansal, Adv.

Mr.DhruvParwal, Adv.

For the Respondent

:

ORDER

Counsel for the Financial Creditor is present and submitted that he has filed rejoinder in this matter. No one is present on behalf of Corporate Debtor.

Post this matter on **10.09.2021**.

Sd/-
K.K. VOHRA
MEMBER (T)

Sd/-
P.S.N. PRASAD
MEMBER (J)

Vaishali – 15.07.2021